CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Applicants No. 044/00146/2019

Date of Decision: 07.05.2019

THE HON'BLE MRS. MANJULA DAS, JUDICIAL MEMBER THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

- Ginlian, U.D. C
 Son of Late Laikhogen
 M-81, Ramhlun South
 Aizawl 796012, Mizoram
- D.R. Lalropuia, Director Engineer Son of Shri A.D.R. Roy
 I.T.I. Veng Aizawal – 796005, Mizoram
- 3. Lalzidinga Renthlei, Programme Executive Son of Late R. K. Buaia Sethlun, lunglei Camp Aizwal – 796001, Mizoram
- 4. Lalpianthanga, Sr. Engg Assistant Son of Shri R. Thagkhuma Saikhamakawm Aizwal – 796005, Mizora.
- 5. Lalnunengi, Accountant Son of Late C. Thanthuama M-81, Ramhlun South Aizawl – 796012, Mizoram
- 6. S.W. Lalremruata, Technician Son of Shri A.D. R. Roy I.T.I Veng Aizawl – 796005, Mizoram
- 7. Nursailova Sailo, Technician Son of Shri Lalthanzuava Sailo AIR Quarter, Chawnpui Aizawl – 796009, Mizoram

- 8. C. Vanlalawmpuia, Technician Son of Shri C. B. Thlengliana H.No. K- 206, Mualpuiikawn Salem Veng Aizwal – 796005, Mizoram
- 9. Pramit Kumar, Engg. Assistant Son of Shri Nand Kishore Singh Sheikhpura, Camp Aizwal – 796009, Mizoram
- Jenny Zothanpuii, Transmission Executive Son of Shri Vanlalpeka Chaltlang Aizawl – 796012, Mizoram
- Julie Lalthlanthangi, Lib. Assistant Son of Shri C. Chawngchhunga C-21, Armed Veng South Aizawl – 796007, Mizoram
- 12. H. Lalnunpari, U.D.C Son of Late Samthanga YMA Road, Bungkawn Aizwal – 796007, Mizoram
- Judy H. Lalmuanpuii, L.D.C
 Son of Shri H. Zaliana
 Khatla South
 Aizawl 796001, Mizoram
- Evelyn L. Chhakchhuak, L.D.C
 Son of Shri C. Aitawna
 H.No. I-5/1, Chawnpui
 Aizawl 796009, Mizoram
- Lalhmunsiama, Engg. Asistant Son of Shri H. Hrangtawma Chawnpui veng Aizawl – 796009, Mizoram

(All the above applicants are working under office of the Director (Engineering), All India Radio, Aizwal, Mizoram, Pin – 796001)

- Sh. Vanlalhriate, SEA
 Son of Shri Rozama
 B-12, Mission Veng, Below PC. Girls School Aizwal – 796001, Mizoram.
- 17. Sh. Ronny Sangma, Vid Editor Son of Shri G. K. Sangma H.K.- 2/C, Bethlehem Veng Aizawl – 796001, Mizoram
- Sh. C. Lalniropuia, EA
 Son of Shri C. Lalzama
 H.No. Y-168, Near KC Bakery, Bazar Road
 Aizawl 796008, Mizoram
- 19. Sh. Lalnuntluanga, Sr. Tech Son of Shri Lallawmthanga H.No. A- 167/A, Luangmual West Aizawl- 796009, Mizoram.
- 20. Sh. Khupkhilian Guite, UDC Son of Late Hemzaang Guite Tlangnuam Izawl – 796005, Mizora
- Sh. Lalmaka lushai, S/G
 Son of Shri Chalhnuna
 Khatla
 Aizawl 796001, Mizoram
- 22. Sh. Lalpiandika, Driver Son of Late Lalpariliana Melthu Aizawl – 796005, Mizoram
- 23. Sh. Benjamin Lalrela Pachuau, Trchnician Son of Late P.C. Rothuama Govt. Complex Aizawl – 796009, Mizoram.

24. Sh. Lalnunsanga, Driver (Missing), Door Darshan Kendra. Son of Shri Taihranga Tuikuai South Aizawl – 796001, Mizoram.

(Applicant No. 16 to 24 are the employees working in various categories in the office of the Doordarshan Kendra, Aizawl, Pin – 796001).

.....Applicants

By Advocate: Mr. M. Chanda

-Versus-

- Union of India
 Represented by the Secretary
 to the Government of India
 Ministry of Information and Broadcasting
 All India Radio, Akashvani Bhavan
 Parliament street, New Delhi 110001.
- The Director General
 A& G Section, Room No. 256
 All India Radio, Akashvani Bhavan
 Parliament Street, New Delhi 110001
- 3. The Director General Doordarshan, Coperniccus marg New Delhi 110001.
- 4. Director (Engg.)/Head of Office
 Prasar Bharati
 India's Publich Service Braodcaster
 All Inia Radio
 Aizawl 796001.

.....Respondents.

By Advocate:

ORDER(ORAL)

MANJULA DAS, MAMBER(J):

By this O.A. applicants make prayer for granting the benefit of HRA @ 'B' class city rate with arrear monetary benefit from the date of actual posting of the individual applicants at Aizwal in the light of the judgement and order dated 12.04.2002 passed in O.A. No. 381/200 in the case of similarly situated employees of All India Radio with immediate effect.

- 2. The applicants in the present O.A. seeks a permission to move this O.A. jointly in a single application under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987 as the relief's sought for in this application by the applicants are common. Accordingly permission is granted.
- 3. Mr. M. Chanda, learned counsel for the applicants submitted that all the applicants are working in various posts of Group 'B', 'C' & 'D' in the office of the Director (Engineering), All India Radio and Doordarshan Kendra, Aizwal, Mizoram respectively.
- 4. Referring to letter dated 28.01.2019 (Annexure-A14 of the OA) the learned counsel for the applicants submits that the present applicants have been denied grant of 16% of HRA 'B' class cities only on the ground that they were not the applicants of OA.381/2000 (CP No.584/2014) in High Court order dated

25.04.20003. According to the learned counsel, similarly situated employees posted at Aizawl are getting 16% of HRA, but the same has been denied to the applicant only because they did not approach this Tribunal. Learned counsel categorically argued that the present issue is squarely covered by the decision of this Tribunal dated 12.04.2002 rendered the O.A. No. 381/2000. Learned counsel also relied on the decision of this Tribunal dated 03.02.2015 rendered the O.A. No. 282/2013 where this Tribunal directed that to verify factual details and if the applicants would be found to be similarly situated, the benefit of HRA @ 'B' class city i.e. 20% be extended. Learned counsel further submitted that the applicants being similarly situated employees of AIR and DDK, Aizwl, as such, they cannot be deprived of the same benefit of HRA @ 'B' class city rate from the date of actual date of posting at Aizawl.

5. In view of that, without issuing notice and without going into the merit of the case, we direct respondents authority to verify the factual details of the present applicants with the applicants of OA.282/2013 and if the applicants are found to be similarly situated, similar benefit of granting HRA @ admissible to 'B' class cities shall be granted to them from the date of their actual posting at Aizawl with consequential benefits within a period of two months from the date of receipt copy of this order.

6. With the above observations and direction the presentO.A. is disposed of. No order as costs.

N. NEIHSIAL MEMBER (A)

MANJULA DAS MEMBER (J)

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